

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 152 of 2011

&

Appeal No. 15 of 2012

Dated : 9th August, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Kumaon Garhwal Chamber of Commerce ... Appellant(s)

Versus

Uttrakhand Electricity Regulatory Commission
& Anr.Respondent(s)

Counsel for the Appellant (s) : proxy counsel for
Mr. M.L. Lahoty

Counsel for the Respondent(s): Mr. Buddy Ranganadhan
for R.1
Mr. Manoj Kr. Sharma for
Mr. Pradeep Misra for R.2

ORDER

Though it is a part heard matter, for the second time the proxy counsel appearing for the learned counsel for the Appellant seeks adjournment.

Finally, post the matter for further hearing on **03.09.2012.**

No further adjournment will be granted.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk